

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 1001 of 1998

New Delhi, dated the 15th May, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALI, MEMBER (J)

Shri R.S. Verma,
S/o late Shri Partap Singh,
R/o EG-120, Inderpuri,
New Delhi-110012. APPLICANT

(By Advocate: Shri B.J. Malvania)

Versus

1. Chief Secretary,
Govt. of NCT of Delhi,
5, Sham Nath Marg,
Delhi-110054.
2. The Secretary,
Dept. of Social Welfare,
Govt. of NCT of Delhi,
Delhi.
3. Director of Social Welfare,
Govt. of NCT of Delhi,
Canning Lane, Of K.G. Marg,
New Delhi-110001. RESPONDENTS

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant prays for granting of the benefits accorded to Shri S.K. Gupta and others in terms of the Tribunal's order dated 17.12.92 in T.A. No. 1131/85.

2. Applicant's counsel Shri Malvania states that although applicant's representation has been rejected at the level of the Jt. Director vide letter dated 3.4.94 (Ann. A-5), subsequent representations filed by him addressed to the L.G., Delhi and Chief Secretary, NCT of Delhi dated 12.6. 97 (Ann. A-2) still remain undisposed of.

(2)

(3)

3. We dispose of this O.A. with a direction to R-1 & R-2 to dispose of applicant's representation by detailed, speaking and reasoned order in accordance with rules within three months from the date of receipt of a copy of this order. In the event any grievance still survives it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law if so advised. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S. R. Adige
(S.R. Adige)
Vice Chairman (A)

/GK/